## IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 5607-5608 OF 2018 [@ SPECIAL LEAVE PETITION (C) NOS. 14974-14975 OF 2017]

E K NARAYANAN

Appellant (s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

## JUDGMENT

KURIAN, J.

1. Leave granted.

2. The appellant is before this Court, aggrieved by the disciplinary proceedings initiated against him. Ms. Kiran Suri, learned senior counsel appearing for the respondent - Union of India, has brought to our notice that the disciplinary proceedings have been concluded, imposing a penalty of withholding 15% of the monthly pension of the appellant for a period of one year.

3. In the above circumstances, these appeals are disposed of without prejudice to the liberty available to the appellant to pursue his remedies in accordance with law.

No costs.

.....J. [ KURIAN JOSEPH ]

[ MOHAN M. SHANTANAGOUDAR ]

New Delhi; May 16, 2018. SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14974-14975/2017

COURT NO.5

(Arising out of impugned final judgment and order dated 15-06-2016 in OPCAT No. 131/2016 21-12-2016 in RP No. 853/2016 21-12-2016 in OPCAT No. 131/2016 passed by the High Court Of Kerala At Ernakulam)

E K NARAYANAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 16-05-2018 These petitions were called on for hearing today.

- CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
- For Petitioner(s) Ms. Usha Nandini. V, AOR Mr. Biju P. Raman, Adv. Mr. M. S. Vishnu Sankar, Adv. Mr. Athira G. Nair, Adv.
- For Respondent(s) Ms. Kiran Suri, Sr. Adv. Mr. Vijay Prakash, Adv. Ms. Sakshi Kakkar, Adv. Mr. Arvind Kumar Sharma, Adv. Mr. Gurmeet Singh Makker, AOR
  - UPON hearing the counsel the Court made the following O R D E R  $\,$

Leave granted.

The appeals are disposed of in terms of the signed non-reportable Judgment.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)	(RENU DIWAN)
COURT MASTER	ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)

SECTION XI-A